

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 286 OF 2006

[Patna, this Monday, the 15th Day of May, 2006]

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C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI S.N.P.N.SINHA, MEMBER [ADMN.]

.....

Laxmi Singh & Seven [7] Ors.

Vs.

Union of India & Ors.

Counsel for the applicants. :- Shri Sudama Pandey.

Counsel for the respondents.:- Shri M.N.Parbat, ASC.

O R D E R [ORAL]

Justice P.K.Sinha, V.C.:- Heard the learned counsels for the parties.

2. The claim of the applicant is that as per Rules they should either be given periodical rest, failing which should be paid for over time. For that the applicants are said to have filed a representation before the Divisional Railway Manager [Engineering], E.C.Railway, Sonpur which, according to the learned counsel for the respondents, is still pending.

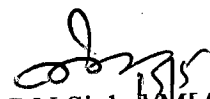
The learned counsel for the respondents submits that the matter is premature as the representation is pending.

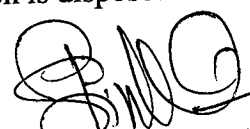
3. Since a representation is pending and the reliefs are said to have been sought on the basis of extant Rules, let respondent no.2 [the Divisional Railway Manager [Engg.], E.C.Railway, Sonpur, Saran] first decide the representation as at Annexure-A/1.

4. This application therefore, is disposed of by directing the

respondent no.2 to consider the representation as well the facts and points mentioned in this application and to pass a reasoned order thereupon within two months of receipt of a copy of this order. The applicant is hereby directed to produce before the respondent no.2 a copy of this order along with a copy of the application with annexures, within a fortnight of receipt of the certified copy of the order.

5. With the aforesaid direction this application is disposed of.


[S.N.P.N.Sinha]/M[A]


[P.K.Sinha]/VC

skj.